

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-206/2013/414/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Suchandra Bhattacharjee,
District & Sessions Judge,
Karimganj.

Dated Guwahati, the 17th January, 2023.

Sub:- **Child care leave.**

Ref:- Your letter No. JKD/2023/243, dated 10.01.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **extension of Child Care Leave for another 9 days till 21.01.2023 along with station leave permission, with the official vehicle, at own cost, till the morning of 22.01.2023**, subject to admissibility of Child Care Leave as per Rules. You have been asked to submit duly filled in Leave Application in prescribed format. Further, your prayer for **cancellation of earlier granted Restricted holiday on 17.01.2023**, has been accepted.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-206/2013/13601-13602/A, dated , 17 - 01 - 2023

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE) *Rao*